

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) No such complaints have been received.

(b) Does not arise.

(c) A request had been received for a Committee to be appointed to go into the living and other conditions of the Salt workers.

Pay Commission for Employees of Local Bodies

4990. **SHRI P. M. MEHTA** : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to appoint a Pay Commission to go into the details of Service conditions and Scientific Pay structures on a Common level throughout India for the workers and employees of Municipality, Taluka Panchayats, District Panchayats, Village Panchayats and other Local Bodies; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) No, Sir.

(b) Does not arise.

Wage Board's Report on Engineering Industry Workers

4991. **SHRI P. M. MEHTA** : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Wage Board for Engineering Industries has submitted its Report to Government; and

(b) if so, the main recommendations of the same; and

(c) the steps taken by Government to implement the same ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Wage Board submitted its report on the 3rd January, 1969 and a summary of its recommendations, along with Government's decisions on the Board's report were published in the Gazette of India—vide Government's Resolution No. WB-4 (8)/69 dated 21-3-1970.

(c) The State Governments have been advised to take further action in terms of para 6 of the Resolution which reads as follows .—

“After careful consideration of all aspects of the matter the Government of India are of the view that talks now in progress between the parties in various States should be continued and wherever such talks have not been started they should be initiated, in order to arrive at mutually acceptable settlements, State-wise or undertaking-wise, in the light of the recommendations made by the Chairman and independent members of the board in Chapter VII of the Report, with such adjustments as may be necessitated and agreed upon to suit the conditions in different States/ Undertakings. The Government would also commend to the parties the desirability of making such settlements valid for a sufficiently long period, preferably for five years.”

Security of Engineers in Steel Plants

4992. **SHRI R. S. PANDEY** : Will the Minister of STEEL AND MINES be pleased to state :